

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-522
IB-968/ND/2020
New IA/5055/2020

IN THE MATTER OF:

Sarvottam Granites & Marble
Vs.
Mahagun Real Estate Pvt Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 14.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Sohaib Alam & Adv. Dhruv Gupta

For the Respondent

: Mr. Siddharth Joshi, Advocate, Ms. Ambareen, Advocate, Mr. Dhanesh Dhotre, Advocate and Mr. Ravinder Singh Bisht, Advocate

ORDER

IA/5055/2020:-

Since, IA/5055/2020 and IB-968/2020 are related with each other, therefore, the same are disposed of by this common order.

By filing the IA/5055/2020, the applicant who is the Operational Creditor in IB/968/2020 prayed for withdrawal of original application i.e. IB/968/2020 in terms of settlement arrived in between the parties.

Heard, petitioner is permitted to withdraw the application i.e. IB/968/2020 and the said application is dismissed as withdrawn.

With this order, the present application i.e. IA/5055/2020 stands disposed off.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-523
IB-968/ND/2020

IN THE MATTER OF:

Sarvottam Granites & Marble
Vs.
Mahagun Real Estate Pvt Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 14.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Sohaib Alam & Adv. Dhruv Gupta

For the Respondent

: Mr. Siddharth Joshi, Advocate, Ms. Ambareen, Advocate, Mr. Dhanesh Dhotre, Advocate and Mr. Ravinder Singh Bisht, Advocate

ORDER

The present matter is dismissed as withdrawn by common order passed in IA/5055/2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)